

Office of the
Accountant General, (Audit-I),
Karnataka, 55/35, II Main Road,
Vytalikeval, Bangalore-03.

7
QAD TYPING POOL
Dt. 12.1987.

Sri N.T. Lakshminarayana, Casual Typist has
reported to duty on 28th Nov, 1985. His daily outturn
regarding is as follows:-

(From 1.11.1987 to 2.12.1987)

1.11.1987	Sunday
2.11.1987	830 Lines
3.11.1987	900 Lines
4.11.1987	Absent.
5.11.1987	Holiday.
6.11.1987	Absent.
7.11.1987	Saturday.
8.11.1987	Sunday.
9.11.1987	860 Lines.
10.11.1987	850 Lines.
11.11.1987	870 Lines
12.11.1987	840 Lines
13.11.1987	900 Lines.
14.11.1987	Saturday
15.11.1987	Sunday.
16.11.1987	890 Lines.
17.11.1987	820 Lines.
18.11.1987	1000 Lines.
19.11.1987	740 Lines.
20.11.1987	860 Lines.
21.11.1987	Saturday
22.11.1987	Sunday.
23.11.1987	860 Lines.
24.11.1987	840 Lines.
25.11.1987	860 Lines.
26.11.1987	860 Lines.
27.11.1987	890 Lines.
28.11.1987	Saturday.
29.11.1987	Sunday.
30.11.1987	900 Lines.
1.12.1987	860 Lines.
2.12.1987	Relieved (Terminated) as per Lt. No. Manager/TB/Au-I/ 87-88/41 dt. 12.10.1987.

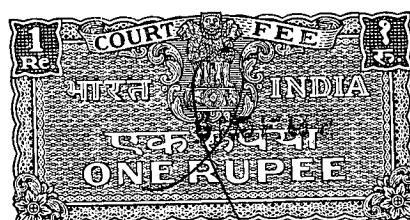
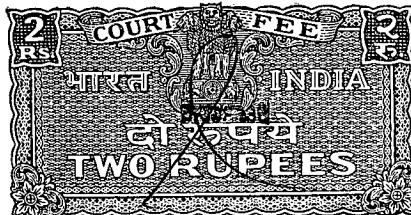
His claims may be settled.

ASST. Audit Officer.
QAD I.

Audit Officer.
QAD I.

Annexure 'A'

Read
Ans
31/12/87



No. 16344

IN THE COURT OF

Central Admnistrative Tribunals
No. (104) of 1987(F) Bangalore

Plaintiff/s, Petitioner/s,
Appellant/s Complainant/s,
Decree-Holder/s,

Vs.

Defendant/s, Respondent/s,
Opponent/s, Accused,
Judgement-Debtor/s.

I/We N. T. Laxminarayana
the Petitioner

Nos. in the above matter hereby appoint and
retain Sri S. V. Angadi, B.A.B.L.

ADVOCATE

to appear, act and plead for me in the above matter and to conduct/prosecute and defend the same in all interlocutory or miscellaneous proceedings connected with the same or with any decree or orders passed therein, appeals and or other proceedings arising therefrom and also in proceedings for review of judgement and for leave to appeal to Supreme Court and to obtain return of any documents filed therein, or to receive any money which may be payable to me/us.

2. I/We hereby authorise him/ them on my/our behalf to enter into a compromise in the above matter, to execute any decree/order therein, to appeal from any decree/order therein and to appeal/ to act to plead in appeal or in any appeal, preferred by any other party from any decree/order therein.

3. I/ We further agree that if I/We fail to pay the fees agree upon or to give due instructions at all stages he/they is/are at liberty to retire from the case recover all amounts due to him/them and retain all my/our monies till such dues are paid.

Executed by me/us this 2nd day of Dec 1988 at Bangalore

g. Laxminarayana
Laxminarayana
Laxminarayana

Signature/s

Executant/s are personally known to me and has/they have/signed before me.

Satisfied as to the identity of executant/s; signature/s.

(where the executant/s is/are illiterate, blind or unaquainted with the language of vakalat)

Certified that the contents were explained to the executant/s in my presence in
language known to him/them who appears perfectly to understand the same
and has/have signed in my presence,

Accepted

S. V. Angadi, B.A.B.L.

Address for service

Advocate/s for

N. T. Laxminarayana

Date: 31/12/1988

ADVOCATE
186, VI-Cross-Gandhinagar
BANGALORE-560009.

Forms available at : J. D. M. P. C. S., City Civil Court Complex, Bangalore.

667. WP. 9366/37 (GM)

Sri. D.L.N. Rao for petr.,
N.S. Satyanarayana Gupta
for Respds.,

668. WP. 9497/37 "

Sri. V. Lakshminarayana for petr.,
The C.C.C. Bangalore R-2 Sd.,
The State R-1
(ACK.NYR)

669. WP. 9732/37 "

Sri. S. Shaker Shetty for petr.,
The C.J. Udupi R-2 Sd.,
The State R-1
(Ack.NYR)

670. WP. 9853/37 "

Sri. K.V. Lakshminarayana for petr.,
The State and Prl.C.J.
Bangalore-Respds.
(Ack.NYR)

671. WP. 9904/37 "

Sri. G.K. Shevgoor for petr.,
The State and C.C.C.
Bangalore Respds. Sd.,

672. WP. 10037/37 "

Sri. M. Raja Rao for petr.,
The State, C.C.J. Bangalore
M/s. Thallam Pictures Co., and
Smt. T.S. Padmavathi-Respdt.
(Ack.NYR)

673. WP. 10173/37 "

Sri. A.Jagannatha Shetty for petr.,
The State and C.J.Mysore
Respds. Sd.,

674. WP. 10258/37 "

Sri. B. Rudragowda for petr.,
The State and C.C.C.
Bangalore
Respds. (Ack.NYR)

675. WP. 10342/37 "

Sri. S. Ramaswamy Iyengar for petr.,
The C.C.C. Bangalore R-2 Sd.,
The State R-1 (Ack.NYR)

676. WP. 10479/37 "

Smt. G.S. Anjanadevi for petr.,
The State and
C.C.J. Bangalore
Respds. (Ack.NYR)

652. WP. 3399/37. (GM) Sri.Udaya Holla for petr.,
The State and C.C.C.
Bangalore, Respds. Sd.,
653. WP. 3914/37 " Sri.A.Y.N.Gupta for petr.,
The State and C.C.C.Bangalore,
Respds. Sd.,
654. WP. 3976/37 " Sri.M.S.Ramachandra Rao
for petr.,
The State,
C.C.C.Bangalore and
M.S.Prabhu-Respds. Sd.,
655. WP. 9021/37 " Sri.Shivaraj Patil for petr.,
The State and Registrar
H.C.Respds. Sd.,
656. WP. 9022/37 " Sri.Shivaraj Patil for petr.,
657. WP. 9079/37 " Sri.B.M.Siddappa for petr.,
The State and C.M.O.
Bellary Respds. Sd.,
658. WP. 9080/37 " Sri.S.G.Sundararwamy for petr.,
The State and Prl.C.C.J.
Bangalore -Respds. Sd.,
659. WP. 9093/37 " Sri.B.M.Siddappa for petr.,
The State and C.M.O.
Bellary Respds..Sd.,
660. WP. 9094/37 " -do-
661. WP. 9097/37 " -do-
662. WP. 9101/37 " Sri.A.G.Holla for petr.,
The State and C.C.C.
Bangalore Respds. Sd.,
663. WP. 9104/37 " Sri.N.Kumar for petr.,
The State, C.C.C.Bangalore,
Smt. A-P.Rukmini and
A.Pranjyothi-Respds. Sd.,
664. WP. 9152/37 " Sri.G.Kasturi for petr.,
The State and C.C.C.Bangalore
Respds. Sd.,
665. WP. 9281/37 " Sri.S.K.Joshi for petr.,
The State and C.J.Belgaum,
Respds. Sd.,
666. WP. 9365/37 " M/s.P.P.Muthanna and
G.Jangardhna for petr.,
The State and C.C.C.Bangalore
Respds. Sd.,

*Received
putting in file
Bal
13/1*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

APPLICATION NO. 1041/1987(F)

BETWEEN

SHRI N.T. LAXMINARAYANA, SKILLED CASUAL LABOURER
(TYPING)

.....APPLICANT

1. THE COMPTROLLER AND AUDITOR GENERAL OF INDIA
NEW DELHI.
2. THE ACCOUNTANT GENERAL (AUDIT) I
KARNATAKA, BANGALORE.

..... RESPONDENTS.

INDEX

SL.NO. DESCRIPTION PAGES

1. Reply to the application 1 to 5

ANNEXURES

ANNEXURE 'A'

R.1

R.2

R.3

R.4

BANGALORE

13 JANUARY, 1988

Sh. C. K.

ADDITIONAL CENTRAL GOVERNMENT STANDING
COUNSEL & ADVOCATE FOR RESPONDENTS.

ON THE CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH
BANGALORE.

APPLICATION NO.1041/1987(F)

B E T W E E N

N.T.LAXMINARAYAN APPLICANT

A N D

1. THE COMPTROLLER AND AUDITOR GENERAL OF INDIA,
NEW DELHI.

2. THE ACCOUNTANT GENERAL (AUDIT)I,
KARNATAKA RESPONDENTS

Reply filed on behalf of the respondents under
Rule 12 of the Administrative Tribunal Rules, 1985,
it is submitted as follows:-

1) That the applicant in this application has
sought for a direction to the respondents to reinstate
him as typist with continuity in service, entitling
him to derive all monetary benefits. The application
is highly belated, and even on facts and circumstances
of the case, it is devoid of anymerits and liable to
be dismissed, and the applicant is not entitled to any
reliefs as claimed by him.

2) BRIEF HISTORY OF THE CASE

In view of ban on recruitment, clerk cum typist did
not become available to this office, to cope with the
increasing typing work. Therefore, applications were
invited from persons with requisite qualifications, for
empanelment as Skilled Casual Labourers(Typing).
Depending upon the quantum of typing work to be done
the persons from the panel were engaged as Skilled
Casual labourers (Typing), on a daily wage basis.

In a notification dated 6.9.1985, Annexure (R.1)
notified on the notice boards of the Offices of the
Accountant General (Audit)I & II, Karnataka, Bangalore

applications were invited from candidates with necessary qualifications for employment as Skilled Casual Labourer (Typing). A copy of the notification is annexed hereto and marked as Annexure R.1.

It will be seen from the notification that, the candidates have been specifically informed:-

1. That their services would be discontinued without assigning any reasons, and that they will entitle to a wage of Rs.14/- per day of work in the office and,
2. Their engagement (Contract) as Skilled Casual Labourer (Typing) will not, confer any right for recruitment/employmnet for post of temporary/ permanent nature in the Department.

In response to this said notification the applicant made and application dated 16.09.1985 (R.2) for empanelment as Skilled Casual Labourer (Typing). A copy of the application is annexed herewith and marked as annexure R.2. His name was included in the panel after due scrutiny and after he passed a typing test. He was engaged as a Skilled Casual Labourer (Typing) in Memo No. Manager/Typing/SCL/85-86/109 dated 25.11.1985 a copy of which is annexed hereto and marked as annexure R.3 He accepted the appointment and started working as Skilled Casual labourer (Typing) from 28.11.1985 and worked in the typing pool till 1.12.1987 AN.

Early in the year 1986, the ban on recruitment was lifted partially and clerk-cum-typists started becoming available for recruitment through Staff Selection Commission. As and when regular appointees became available, Casual labourers were relieved. A copy of relief memo No. Manager/Audit/Typing/87-88/ 41-42 dated 12.10.1987, a copy of which is annexed hereto and marked as Annexure R.4. The services of the applicant were terminated with effect from 1.12.87 Afternoon. During the period from 28.11.85 to 1.12.1987 AN, the number of days on which, he worked is indicated vide 'Annexure 'A' to the application.

As stated above, the applicant's engagement as Skilled Casual Labourer (Typing) was to cope up with the work load and purely on the basis of the terms and conditions set out in Annexure R.3 which is self explanatory.

The application, parawise is traversed as under:-

Para:-6

Applicant was engaged as Skilled Casual Labourer (Typing) on a daily wage of Rs.14/- per day of work. It is not correct to say that he worked from 28.11.85 to 1.12.1987 AN, without any interruption. The number of days on which, he worked is 465 days. The termination of his services is in accordance with, which is stated in the notification of 6.9.1985 Annexure (R.1) Viz., "That his services will, be discontinued, without, assigning any reasons!" He applied for empanelling, being fully aware of the conditions of employment. His termination is in accordance with the terms of employment

and is quite in order, that he has worked more than 240 days during his period of employment Viz., no relevance to the case since he cannot claim any right to the post.

Para:-7

When the applicant approached this office, with oral request, the position was explained to him orally. No written request/representation was received from him.

Para:-9

The engagement on daily wages of the applicant was discontinued as the same was no longer required. This in is terms of the contract as at Annexure R.4
• There is not violation of any rule, much less, there is any wrongful dismissal.

Para:- 10

For the reasons stated in Para 9, the interim relief prayed for by the applicant cannot be granted. In view of the foregoing position, the application is liable to be dismissed. When the petitioner applied for empanelment as a Skilled Casual labourer(Typing) in response to the notification dated 6.9.1985(R.1), he was fully aware, that his services would be terminated, without assigning any reasons therefor. Having been fully aware of it, he has now filed an application before this Honourable Tribunal, without any ground or substance, in fact, it is involving this office and the Office of the Comptroller

VERIFICATION

I Shri N CHAKRAVARTHY, Deputy Accountant General
(Administration), Office of the Accountant General,
Audit I, Karnataka, Bangalore on my behalf and also
on behalf of the respondents do hereby declare that
what is stated above is true to my knowledge and belief.

BANGALORE

DATED: 12 JANUARY, 1988

N. Chakravarthy
(RESPONDENT)

BANGALORE

DATED 13 JANUARY, 1988



ADDITIONAL CENTRAL GOVERNMENT STANDING
COUNSEL AND ADVOCATE FOR THE RESPONDENTS.

mak*

ANNEXURE 'A'

Statement showing the number of days on
which Shri N.T.Laxminarayan was engaged as Skilled
Casual Labourer (Typing).

<u>YEAR</u>	<u>MONTH</u>	<u> DAYS</u>
1985	November	2
	December	21
	Total	<u>23 days</u>
<hr/>		
1986	January	21
	February	20
	March	17
	April	21
	May	19
	June	20
	July	27
	August	18
	September	20
	October	21
	November	19
	December	<u>17</u>
	<u>TOTAL</u>	<u>240 days</u>
<hr/>		
1987	January	17
	February	14
	March	22
	April	19
	May	14
	June	14
	July	23
	August	19
	September	22
	October	19
	November	18
	December	<u>01</u>
		<u>202 days</u>
	<u>GRAND TOTAL</u>	<u>465 days</u>
		<u>=====</u>

Office of the
Accountant General (Audit)-I,
Karnataka, Bangalore

R-1

No. Manager (Typing) / Audit I /
85-86/SCL/22

6th Sept. 1985.

NOTIFICATION

Applications are invited from candidates for being empanelled as Skilled Casual Labourers (Typing) during 1985-86 in the Offices of the A.G. (Audit)-I & II. The candidates should have passed S.S.L.C. with Senior Grade Typewriting - English with good command in English language. Selected candidates will be kept on panel and their services engaged as and when required. They will be paid an amount of Rs. 14/- per day on the dates they attend the office. It may be noted that their services will be discontinued without assigning any reasons and their engagement as Skilled Casual Labourers will not confer any right for recruitment/employment for posts of temporary and permanent nature in the Department.

Applications in the following proforma along with true copies of S.S.L.C. and Sr. Grade English Typewriting certificates may be sent to the undersigned on or before 16th Sept. 1985.

1. Name of the applicant (in Block letters)
2. Address
3. Age and Date of Birth
4. Educational Qualification
5. Experience
6. Any other particulars

Place:

6th Sept.

Date:

Signature of the applicant

6/9/85
A.O. (HK)

perusal before

DAG(A) 6/9/85

APPLICATION FORM

Lakshminarayana,
02, IInd Cross,
fishniah Street,
Briyutam,
ALORE-560 020.

55

R2

Manager,
Accountant General Officer,
(Finance and Revenue),
Karnataka, (Audit ICII),
ALORE.

Sir,

SUB: Application for the post of Casual Typist.

— — —
I learned that there are few casual Typist post
listing in your office. (Accountant General office). I wish
to submit my application for the above post.

SIC-L.D.

- 1) Name. : T. LAKSHMINARAYANA.
- 2) Father Name. : T. L. T. T. R. W.
- 3) Date of birth. : First of June nineteen Sixty One.
- 4) Qualification. : 11 year, P.H.C.
English Senior typist.
Kannada Junior typist.
One year apprenticeship Training
Trade Clerk General '81-82'
K In K.E.B. *marks card enclosed*
- 5) Address. : No.6/02, IInd Cross, R.K. Street,
Geshadriyuram, Bangalore. 22.
- 6) Employment Exchange
Registration No. : 19409/84 100327-10 dt. 27-9-84
- 7) For the Trade : Typist.
- 8) Caste. : Vokallega.

I am unemployed and ready to join for the above
post of Typist in your office. I hope you will kindly consider
my application favorably.

Thanking you,

Yours faithfully,
Lakshminarayana
(T. L. LAKSHMINARAYANA)

Date: 16-9-85
Place: Bangalore.

Mr. Manager (Typist) / CTI / 36-23-107

126/100/87
Government of Karnataka
Revenue Department

(R-3)

Dated: 2.5.1985

OFFICE MEMO

With reference to his/her application for the post of Skilled Casual Labourer (Typing) in this office, Sri/Smt./Kum.

.....N.T. Lakshminarayana.....
.....is hereby informed that his/her services as Typist are required on a daily rate of Rs.14/- per day subject to the following terms and conditions:

1. His/Her typing speed should not fall below 925 lines per day.
2. His/Her services are liable to be discontinued without assigning any reasons.

Shri/Smt./Kum.....N.T. Lakshminarayana.....
.....may report to the undersigned on or before.....25/5/85.....

.....{ and }
.....AUDIT OFFICER (H.K.)

.....{ 25/5/85 }

.....N.T. Lakshminarayana.....
.....6/02/1985.....
.....Rama Krishnan (Sister)
.....Teshapuram, Bangalore-20.

R-4

OFFICE OF THE ACCOUNTANT GENERAL (AUDIT)-I, KARNATAKA, BANGALORE

No. Manager(Typ)/AU-I/87-88/41-42

October 12, 1987.

Subject: Termination of the services of casual labourers (skilled) engaged on typing work.

The Accountant General (Audit)-I has ordered that the services of the following casual labourers (skilled) engaged on typing work in the OAD Civil wing and in the Office of the R.A.O., Karnataka Electricity Board, Bangalore, are to be terminated with effect from the dates mentioned against them:

Sl. No.	Name of the casual labourer (skilled) engaged on typing work	Where at present working	The Date from which the services are to be terminated
(1)	V. Shankaranarayana Rao	OAD-Civil Wing Typing Pool	28-10-1987
(2)	M. T. Lakshminarayana	-Do-	02-12-1987
(3)	M. Nagaraj	-Do-	06-11-1987
(4)	K. Saraswathi	Office of the R.A.O., K.E.B., Bangalore	29-11-1987
(5)	M. Lingalih	OAD-Civil Wing Typing Pool	16-11-1987
(6)	G. Mary Helen	-Do-	10-11-1987

As and when the services of the above casual labourers (skilled) are effected, the undersigned should be intimated accordingly.

15/10/87
AUDIT OFFICER(MK)/AUDIT-I

To:

U/C Dr. 12/10

- (1) The Audit Officer (OAD-Hrs), Vyalikaval branch, Bangalore *15/10/87*
(2) The Resident Audit Officer, Karnataka Electricity Board, Bangalore.

15/10/87
(Administrative)
Vyalikaval Bldg.

15/10/87

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore- 560 038.

Dated: 18 FEB 1988

APPLICATION NOS. 983 & 984, /87 (F)

WXXXXXX 1041 to 1043

APPLICANT

vs

Shri V. Shankar Narayana Rao & 4 Ors

To

RESPONDENTS

The Comptroller & Auditor General of
India, New Delhi & another

1. Shri V. Shankar Narayana Rao
23, 7th Cross
Azadnagar
Bangalore - 560 018
2. Shri G. Basavaraj
48/A (642/1), Upstairs
2nd Cross, 2nd Main,
Prakash Nagar
Bangalore - 560 021
3. Shri N.T. Lakshminarayana
No. 6/01, II Cross
Ramakrishnaiah Street
Seshadripuram
Bangalore - 560 020
4. Sat G. Mary Helen
No. 482/1, Kariyanapalya
Thomas Town Post
Lingarajpura
Bangalore - 560 084
5. Shri M. Nagaraja
No. 3, Anjaneya Temple First Street
Bangalore - 560 020

6. The Comptroller & Auditor General
of India
10, Bahadur Shah Zafar Marg
New Delhi - 110 002
7. The Accountant General (Audit-I)
in Karnataka
Bangalore - 560 001
8. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001
9. Shri S.V. Angadi
Advocate
186, 6th Cross, Gandhinagar
Bangalore - 560 009.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~ORDER~~/
~~INTERIM ORDER~~ passed by this Tribunal in the above said applications

on 28-1-88.

Encl: as above.

By Venkatesh
DEPUTY REGISTRAR
(JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

DATED THIS THE 28TH DAY OF JANUARY, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NOS. 983-984/87 & 1041 - 1043/87

1. Sri V. Shankar Narayana Rao,
S/o N. Vittal Rao,
D.No. 23, 7th Cross,
Azadnagar, Bangalore-18. Applicant in
A. No.983/87.
2. Sri. G. Basavaraj,
s/o. H.B. Gangadhar,
Major, No.48/A (642/1),
Upstairs, 2nd Cross,
Prakashnagar, B'llore. Applicant in
A. No.984/87.
3. Sri. N.T. Lakshminarayanan,
s/o. N.L. Thimmaiah,
age 27 years, No.6/01,
II Cross, Ramkrishnaiah Street,
Seshadripuram, Bangalore. Applicant in
A. No.1041/87.
4. Smt. G. Mary Helen,
W/o. John Xavier,
Aged 27 years,
No.482/1, Kariyanapalya,
Thomas Town Post,
Lingarajapura, Bangalore. Applicant in
A. No.1042/87.
5. Sri. M. Nagaraja,
s/o. Late Makalappagouda,
age 27 years, No.3,
Anjeneya Temple First Street,
Bangalore.20. Applicant in
A. No.1043/87.

(Shri S.V. Angadi, Advocate)

v.

1. The Comptroller and Auditor
General of India, New Delhi.
2. The Accountant General (Audit-I), Common Respondents.
in Karnataka, Bangalore.

(Shri M. Vasudeva Rao, C.G.A.S.C.)

These applications having come up for hearing to-day,
Vice-Chairman made the following:



O R D E R

As the questions of law that arise for determination in these cases are common, we propose to dispose them of by a common order.

2. In response to different notifications issued on different dates by the Accountant General (Audit I), Karnataka, Bangalore (AG), the applicants applied for selection to the posts of Casual Labourers ('Typists') on daily wages basis. On different dates, the applicants were appointed with a condition that their services were liable to be terminated without assigning reasons. On 12.10.1987 the AG had terminated the services of the applicants in A.No.983 and 1041 to 1043/87. On 2.12.1987 the AG had terminated the services of the applicant in A.No.984/87. In these applications made under Section 19 of the Administrative Tribunals Act, 1985 ('the Act'), the applicants, while challenging their respective terminations have sought for a direction to the AG to reinstate them to service and continue their services as before.

3. In their separate but identical replies, the Respondents have asserted that the terminations of the applicants was necessitated to accommodate the regularly recruited candidates and therefore they were valid and legal.

4. Shri S.V. Angadi, learned Counsel for the applicants contends that the termination of the applicants who had been working for long periods were unjustified and illegal.

5. Shri M. Vasudeva Rao, learned additional standing counsel for Central Government, appearing for the Respondents contends that the termination of the applicants to accommodate the regularly recruited candidates were justified and legal.

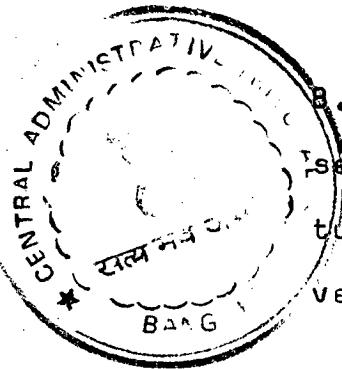
6. The applicants had been appointed on a temporary basis only. In the very appointment orders, the AG had stated that their services were liable to be terminated if their continuance was not required.

7. In their reply, the Respondents had stated that the services of the applicants had been terminated to accommodate the regularly selected candidates by the appropriate selection authority. We have no reason to disbelieve this assertion of the Respondents. If that is so, then this Tribunal cannot take any exception to the terminations of the applicants at all.

8. Shri Angadi contends that before terminating the services of the applicants they were entitled for an opportunity of hearing and the denial of the same was in contravention of the principles of natural justice.

9. Shri Vasudeva Rao contends that before terminating the services of temporary Government servants an opportunity of hearing is not required to be afforded.

10. We have earlier seen that the terminations of the applicants was in conformity with the terms and conditions of their appointments. Before terminating the services of



a temporary Government servant, that too, appointed on casual wages basis, law does not require the appointing authority to issue a show cause notice and afford an opportunity. We see no merit in this contention of Shri Angadi.

11. As all the contentions urged by the applicants fail, these applications are liable to be dismissed. We, therefore, dismiss these applications. But in the circumstances of the cases we direct the parties to bear their own costs.

Sd/-
Vice-Chairman

Sd/-
Member (A) 26/3/88

bsv/Mrv.

TRUE COPY

R. S. Venkatesh
DEPUTY REGISTRAR (JULY 1987)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE